

[Shri T. T. Krishnamachari]

The Government of India have no other or official information on this subject, nor have they received any communication which has any relation to this matter. The Government of India have not seen the text of the Official Gazette Extraordinary which, it is said in the Press report, contains the announcement.

Not having received any official communication from the United Kingdom Government and not having seen the alleged official announcement in the Official Gazette mentioned in the Press report, and further having no information either from our High Commissioner in London or the United Kingdom High Commissioner in India, the Government of India do not consider it proper to comment on this reported announcement. There has been no suggestion to the Government of India by any party that Indian troops should be sent to Cyprus or anywhere else.

The Government of India themselves have no intention whatsoever of sending any troops to Cyprus or any other area. There is no reason, therefore, for any concern to be felt as a result of the Press report on this matter.

Shri Kamath (Hoshangabad): Is the House to understand that the United Kingdom High Commissioner has no information either way—one way or the other? What is he or she doing there? No answer?

ELECTION TO COMMITTEE

SAMSAD (COURT) OF VISVA-BHARATI

The Deputy Minister of Education (Dr. K. L. Shrimani): On behalf of Maulana Abul Kalam Azad, Sir, I beg to move:

"That in pursuance of clause (xii) of sub-section (1) of Section 19 of the Visva-Bharati Act, 1951 read with clause (5) of Statute 11 of the First Statutes of the University, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among

themselves to be a member of the Samsad (Court) of the Visva-Bharati."

Mr. Speaker: The question is:

"That in pursuance of clause (xii) of sub-section (1) of Section 19 of the Visva-Bharati Act, 1951 read with clause (5) of Statute 11 of the First Statutes of the University, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to be a member of the Samsad (Court) of the Visva-Bharati."

The motion was adopted.

BUSINESS OF THE HOUSE

Shri Barman (North Bengal—Reserved—Sch. Castes): Before you proceed to the next item of business, may I say this? Today there are two Bills for consideration and passing—the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill and the Representation of the People (Third Amendment) Bill. For the first Bill, I think six hours have been allotted, and for the second Bill, I understand no time has yet been fixed, but it will certainly take some time as the House desires. My submission is that the Representation of the People (Third Amendment) Bill may be taken up first. Whatever time you are pleased to give may be given to it and it may be disposed of first.

The next Bill, that is, the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill may then be taken up, and the consideration motion may be passed today. I suggest that instead of taking up the second reading, that is, clause by clause consideration, tomorrow, it may be deferred till Monday. There are about 250 amendments to that Bill, and each Member is certainly eager to get some sort of satisfaction, which I think because of the paucity of the time in this House is not possible.

What I propose is that if the second reading stage be deferred by two days, in the meantime we may have consultations informally and try to come to some decisions, and that will facilitate the passing of the Bill on Monday. I submit, therefore, that the House will concur and also the hon. Minister of Parliamentary Affairs will agree to it.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): So far as the Government is concerned, we have no objection to the suggestion made by Shri Barman.

Shri K. K. Basu (Diamond Harbour): There is also some urgency for the discussion of the amendments to the Representation of the People (Preparation of Electoral Rolls) Rules. Those rules should be discussed...

Shri Satya Narayan Sinha: Time permitting.

Shri K. K. Basu: Mathematically the time permits. You allow 6 hours to the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill. We may take just half an hour on the Representation of the People (Third Amendment) Bill because that is not a very controversial Bill. Is it your intention that we may get the Bill passed today and the Rules may be discussed tomorrow? Otherwise it may be adjourned to the next session. We would like to clarify the position. If the House agrees...

Shri Satya Narayan Sinha: Whatever time we take will cut into the time allotted for the Second Five Year Plan. Hon. Members might be aware of that. We are not going to sit beyond the 13th September. Whatever time we take with regard to the discussion of the Rules, as suggested, will be taken out of the time allotted for the Second Five Year Plan.

Shri K. K. Basu: As per programme now, six hours have been provided for the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill. That means today and about three hours tomorrow, and we would

have another three hours tomorrow. In that period of three hours, we may first of all dispose of the Representation of the People (Third Amendment) Bill and it will take half an hour or at the most one hour. We may, therefore, get two hours for the discussion of the Rules. On Monday, the Plan may be discussed. But if today you get the Bill passed and tomorrow you take the Second Five Year Plan....

Shri Satya Narayan Sinha: Our Scheduled Caste friends want to take that Bill up on Monday.

Shri K. K. Basu: Normally, as the programme stands at present, we can discuss the Rules because we can get about 2 or 2½ hours for its discussion. But if you just pass the Representation of the People (Third Amendment) Bill and then go over to the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, and if the Second Five Year Plan is taken up for discussion tomorrow, I think the Rules have no chance of getting through this session. Therefore, we must discuss the Rules tomorrow for two hours and then go over to the Plan. There are two or three important matters and these are the final rules for the electoral rolls for the next general elections and in that connection some of our suggestions on them will be helpful. If we put off the Rules to the next session, we will not get the benefit out of them for the next elections.

Shri Kamath (Hoshangabad): If my hon. colleagues are agreeable, I will make a suggestion. With a view to seeing that no inroads are made upon the time allotted for the discussion of the Second Five Year Plan, which is an important matter after all, I would request that so far as the Private Members' Business this afternoon is concerned, Bills for introduction may be taken up and introduced in the House, and discussion may be postponed to some other date. We can save, say, two hours that way.

Shri Ramachandra Reddi (Nellore): Sir, I wish to point out one difficulty

[Shri Ramachandra Reddi]

in the way of proceeding with the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill. These schedules have been put up with reference to the existing States and these lists will probably have to be re-distributed according to the States that are coming into existence after the 1st of November. So, if it is passed today, it has to be reconsidered once again. It is, therefore, necessary that the lists must be re-aligned according to the States that are going to be re-organised or we have to pass this and later on come with another amendment with a view to correct the lists that are put in this Bill. This is a difficulty which we have to foresee much in advance. If the Government is not anxious to look into it now probably it will have to come with another amending Bill in the month of November or so.

The Minister of Home Affairs and Heavy Industries (Pandit G. B. Pant): We have already given notice of amendments which will bring this Bill in conformity with the decisions taken by the House with regard to the re-organisation of States. There will be no difficulty of that character.

Mr. Speaker: There have been some suggestions. The non-official Bills may come up at 3.30 and till then, we must find sufficient work for the House. We may take the Bill further to amend the Representation of the People Act. That will not take long. The rules are not in the Order Paper and I do not know if the House can take them up. Six hours have been allotted to the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill. It has been suggested that the general discussion may be taken up now. If it is the desire of the House, I shall take up the Representation of the People (Third Amendment) Bill now.

Shri Kamath: There is no time to move amendments. It may be taken up

tomorrow; it was due to come up tomorrow.

Mr. Speaker: What work will be done now?

Shri K. K. Basu: Why not finish the general discussion on that Bill? In the meantime, if Shri Kamath is keen on moving amendments, he may do so.

Pandit G. B. Pant: We can have the general discussion on the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill for the allotted time, taking into consideration the time that will be needed for the discussion of the other Bill. How much time will it need?

Mr. Speaker: We will see. About one hour for that Bill. So, 2½ hours will remain for the general discussion of this Bill.

Pandit G. B. Pant: In the meantime all hon. Members can prepare themselves for discussion on the other Bill.

Mr. Speaker: We shall devote 2½ hours for the general discussion and postpone the clause-by-clause consideration to Monday. We shall then take up the Representation of the People (Third Amendment) Bill. In the meanwhile, Shri Kamath and all other hon. Members who would like to give notice of amendments may do so.

Shri Kamath: What will be the sum-total of time allocation for the Second Plan? It will be decreased, I am afraid.

Mr. Speaker: That will stand. If the hon. Members are willing to discuss the rules and put off the non-official business for the evening of some other day, we can discuss the rules.

Shri Kamath: The Bills can be introduced.

Mr. Speaker: They will be introduced; only the discussion is postponed.

डा० जाटवबीर (भरतपुर-सवाई माधोपुर—रक्षित—अनुसूचित जातियाँ) : अध्यक्ष महोदय, इस शेड्यूल्ड कास्ट्स एंड शेड्यूल्ड ट्राइब्स ऑर्डर्स (अमेन्डमेंट) बिल, १९५६ पर विचार करने के लिए बहुत कम समय दिया जा रहा है। यह बिल बहुत महत्वपूर्ण है और यह उन पिछड़े वर्गों और दलित भाइयों से सम्बन्ध रखता है जिनको कि बहुत दिक्कतों और कठिनाईयाँ हैं और मैं समझता हूँ कि जो समय इसके विचार के लिए दिया जा रहा है वह अपयुक्ति है और इसके लिए ज्यादा समय दिया जाना चाहिए।

Mr. Speaker: There are six hours for the general discussion 2½ hours will be devoted. There will be sufficient time for the clause-by-clause consideration. In the interval, the hon. Members may sit with the Minister and try to discuss various things and persuade him to accept some amendments and so on.

The Minister of Legal Affairs (Shri Pataskar): What about the rules?

Shri Satya Narayan Sinha: What has been decided about the non-official business?

Mr. Speaker: Is the hon. Minister willing to take up the rules this afternoon? There is a suggestion to that effect from this House.

Shri Pataskar: I am ready.

Mr. Speaker: The House also seems to be ready to discuss the rules under the Representation of People Act in the afternoon. That is, at 3.30, we shall take it up and continue. After the Bills are introduced, we will dispose of the rules in the rest of the day. Immediately after the general discussion is over after 2½ hours, we will take up and dispose of the Representation of the People (Third Amendment) Bill.

Shri Kamath: The Bills should not lapse for the next session if the Parliament is prorogued.

Mr. Speaker: Let us see.

Shri Feroze Gandhi (Pratapgarh Distt.—West cum Rae Bareilly Distt.—East): Sir, this Bill is very important; so is the debate on the Second Plan. I very seriously suggest that the House should sit on Sunday because we do not want to miss the debate on the Second Five Year Plan. Therefore, I would suggest that the House should willingly sit on Sunday.

Mr. Speaker: I am not willing. We sat from 10 A.M. to 8 P.M. at a stretch yesterday. We—all of us—must keep going for the rest of the week to get along with the rest of the business. The only desire is that we ought not to encroach upon the time allotted for the Plan. We shall try to provide—come a little earlier and go a little later on these days as we did yesterday.

Shri Bhagwat Jha Azad (Purnea cum Santal Parganas): We are prepared to sit up to 9 P.M.

Shri Raghavachari (Penukonda): Is it proposed that the time which was allotted for the non-official Bills will be provided next week?

Mr. Speaker: No, no. The Bill should not lapse; that is his suggestion. Otherwise, they will not be taken up in this session.

SCHEDULED CASTES AND SCHEDULED TRIBES ORDERS (AMENDMENT) BILL

The Minister of Home Affairs and Heavy Industries (Pandit G. B. Pant): Sir, I beg to move:

“That the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and of Scheduled Tribes, of certain castes and tribes and matters connected therewith, be taken into consideration.”

The President was authorised by the Constitution to issue such lists in the first instance. So, the President issued two orders in 1950 under article 341 of the Constitution one relating to Scheduled Castes and the other to the